

**आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ 'SMC' अहमदाबाद।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**"SMC" BENCH, AHMEDABAD**  
**BEFORE SMT.ANNAPURNA GUPTA, ACCOUNTANT MEMBER**

**ITA No.1441/Ahd/2019**  
**Asstt.Year : 2015-16**

Prabhat Credit and Thrift Sahkari Mandali Ltd. E-8 & 9, 1 <sup>st</sup> Floor, Market Yard Shopping Centre Mehsana 384 002. Gujarat. PAN : AAAJS 1630 C	Vs	ITO, Ward-2 Mehsana.
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(Applicant)	(Responent)
Assessee by :	None
Revenue by :	Shri R.R. Makwana, Sr.DR

सुनवाई की तारीख/Date of Hearing : 22/11/2022  
घोषणा की तारीख /Date of Pronouncement: 22/11/2022

**आदेश/O R D E R**

The present appeal has been filed by the assessee against order passed by the Commissioner of Income Tax(Appeals)-13, Ahmedabad in short referred to as ld.CIT(A)) under section 250(6) of the Income Tax Act, 1961 ("the Act" for short), dated 26.4.2019 pertaining to Asst.Year 2015-16.

2. At the outset, the assessee-society has filed a letter dated 11.10.2022 seeking withdrawal of appeal in view of settlement of the dispute with the Department under Direct Tax Vivad Se Vishwas Act, 2020. Along with the letter, the assessee has also filed copies of Form No.3 and 5 issued by the designated authorities. The contents of the letter read as under:

From,  
Prabhat Credit & Thrift Sahkari Mandali Ltd.  
PAN: AAAJS1630C,  
Modi Complex,  
Nr. Dr. Shankerbhai Patel Hospital  
Above Jaipur Golden Transport  
Mehsana- 384002.

Date: 11.10.2022

To  
ITAT  
Deputy Registrar SMC Bench  
Ahmedabad.

Respected Sir,

**Sub :** Withdrawal of appeal for A.Y. 2015-16 request for-**Ref :** Form 35 Ack No.354791181030118

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Kindly refer to the above.

2. Pursuant to issuance of Form No.5 issued by the Competent Authority under the Direct Tax Vivad Se Vishwas Act, 2020 in the above referred pending appeal with yourself, the appellant seeks permission for the withdrawal of said appeal as required under the said Act. In this connection here we submit copy of Form-35, VSV Form 3 & Form 5 with copy challan paid for your kind verification purpose.

3. It is, therefore, requested to treat the appeal as withdrawn and oblige.

Thanking You,

*S.M.J.*  
Manager / Asst. Manager  
Prabhat Credit And Thrift  
Sahakari Mandali Ltd. Mehsana.

Yours faithfully,  
For, Prabhat Credit & Thrift Sahkari Mandali Ltd.

3. In this view of the matter, and the request of the assessee, we do not find any reason to keep pending the above appeal of the assessee, and the same is accordingly dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn under Vivad Se Vishwas Scheme.

**Order pronounced in the Court on 22<sup>nd</sup> November, 2022 at Ahmedabad.**

**Sd/-**  
**(ANNAPURNA GUPTA)**  
**ACCOUNTANT MEMBER**

Ahmedabad, dated 22/11/2022